

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.220/MP/2022

- Subject : Petition under Section 79(1) & Section 94 of the Electricity Act, 2003 read with Regulations 74, 82, 111 & 112 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for considering unit and corresponding numerical value of water utilisation for irrigation 'Q' from 'BM3' to 'MAFt' and Reservoir level of Omkareshwar Sagar Project at EL 192.97 M achieved on 4th October, 2017 & at EL 196.59 MW achieved on 5th November, 2019 in the tariff orders of Omkareshwar Hydro Electric Project issued by the Commission from time to time.
- Date of Hearing : 22.12.2022
- Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : M.P Power Management Co. Ltd. (MPPMCL)
- Respondents : NHDC Limited and Anr.
- Parties Present : Shri Paramhans Sahani, Advocate, MPPMCL
Shri Aashish Anand Bernad, Advocate, MPPMCL
Ms. Suparna Srivastava, Advocate, NHDC
Ms. Aastha Jain, Advocate, NHDC
Shri Naresh Cheliani, NHDC
Shri Ashish Jain, NHDC

Record of Proceedings

The representative of the Petitioner submitted that the present Petition has been filed, *inter-alia*, seeking revision of the firm power and design energy in tariff orders issued for the tariff periods 2009-14, 2014-19 and 2019-24 in respect of Omkareshwar Hydro Electric Project, from the commencement of Stage-II of utilizable water for irrigation requirement and reduce reservoir level i.e. from 2010-11 onwards upto 2019 and for tariff period 2019-24 in consonance with corrigendum issued by CEA in respect of Indira Sagar Hydroelectric Project, TEC of Omkareshwar Hydro Electric Project issued by CEA, NWDT award and NCA certificates & Reservoir level Daily Reports.

2. Learned counsel for the Respondent No.1 accepted notice and sought time to file reply to the Petition. Learned counsel also requested that the present petition may be listed along with Petition (Diary) No. 277/2022 filed in respect of Indira Sagar Hydroelectric Project.

3. After hearing the learned counsel for the parties, the Commission ordered as under:



(a) Admit. Issue notice to the Respondents.

(b) The Petitioner to serve copy of the Petition on the Respondents and the Respondents to file their reply to the Petition within four weeks after serving copy of the same to the Petitioner, who may file its rejoinder within three weeks thereafter.

(c) Parties to comply with the above directions within the above timelines and no extension of time shall be granted.

4. The Petition along with Petition (Diary) No. 277/2022 shall be listed for hearing on 11.4.2023.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**